

IN THE HIGH COURT OF BOMBAY AT GOA

LD-VC-CW NO. 150 OF 2020

Lourdes Mascarenhas thr. her
P.O.A Joan Mascarenhas

..... Petitioner

V e r s u s

Naval K. G. School & Ors.

..... Respondents

Mr. Kapil D. Kerkar, Advocate for the Petitioner.

Mr. G. K. Sardesai, Advocate for the Respondent no.1.

Mr. P. P. Singh, Advocate for the Respondent no.2.

Coram :- M. S. SONAK &
M. S. JAWALKAR, JJ.

Date : 7th September, 2020

P.C.

1. Heard Mr. Kerkar, learned Counsel for the petitioner, Mr. G. Sardesai, learned Counsel for the respondent no.1 and Mr. P. P. Singh, learned Counsel for the respondent no.2.

2. At the request of the learned Counsel for the parties, two weeks time is granted to file their response. The copies of such response shall be furnished to the learned Counsel for the petitioner by email. It is made clear

that no additional time will be granted since the matter relates to release of provident fund in favour of the petitioner.

3. The matter is now posted on 21.09.2020 on the understanding that the same will be disposed off finally at the stage of admission.

4. Mr. Kerkar, learned Counsel, pointed out that respondent no.3 is only a formal party to this petition and no relief as such has been claimed against the respondent no.3.

5. In any case, it will be appropriate if copy of this petition is served upon the learned Central Government Standing Counsel.

6. Mr. Kerkar, learned Counsel, now states that such copy has already been served upon the learned Central Government Standing Counsel.

M. S. JAWALKAR

M. S. SONAK, J.

arp/*